



GOVERNMENT OF JAMMU AND KASHMIR
HEALTH & MEDICAL EDUCATION DEPARTMENT

Civil Secretariat, J&K

NOTIFICATION

Srinagar, 21st of May, 2026

S.O. 146 — In exercise of the powers conferred by Section 2 of the Epidemic Diseases Act, 1897, and in the interest of public health surveillance, epidemiological assessment, treatment planning and formulation of evidence-based health policy, the Lieutenant Governor of Jammu and Kashmir hereby declares "Cancer" as a "Notifiable Disease" throughout the Union Territory of Jammu and Kashmir.

Accordingly, it is hereby ordered that:

1. Applicability:

The provisions of this notification shall apply to the following institutions/entities within the Union Territory of Jammu and Kashmir:—

- a. All Government, autonomous, private, cooperative and institutional hospitals, including Medical College Hospitals, ESI Hospitals, AIIMS, Railway Hospitals, Industrial Hospitals, Military Hospitals and any other hospitals providing healthcare services;
- b. Private clinics, nursing homes, hospices and all establishments providing cancer diagnosis, treatment or palliative care;
- c. AYUSH hospitals/institutions providing cancer-related treatment/care;
- d. Non-Governmental Organizations and Insurance Companies (Government/Private), wherever maintaining relevant treatment/claims data pertaining to cancer patients;
- e. All pathology, histopathology, cytology, molecular diagnostic and radiology/imaging laboratories/centres diagnosing or reporting cancer cases;
- f. Registrar of Births and Deaths/Vital Statistics Authorities for furnishing cause-specific mortality data relating to cancer;

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- g. Any Government or private scheme/programme/institution collecting or maintaining cancer-related health data.

2. Mandatory Reporting:

Every institution/entity covered under Para 1 shall mandatorily report all diagnosed and/or treated cancer cases in the prescribed format through the notified reporting mechanism.

3. Maintenance of Register:

Each reporting institution/entity shall maintain a dedicated Cancer Register in the prescribed proforma for recording all existing and newly diagnosed cancer cases from the date of issuance of this notification.

4. Role of Chief Medical Officers:

The concerned Chief Medical Officer shall ensure compliance of this notification by all reporting institutions/entities within his/her jurisdiction and monitor timely and accurate submission of cancer-related data.

5. Online Reporting Portal:

- a. A dedicated online portal shall be prepared by the Health and Medical Education for reporting of the cases.
- b. All hospitals empanelled under PMJAY-SEHAT Health Scheme shall be auto- registered on the notified Union Territory online portal and provided login credentials for submission of cancer case data;
- c. All other reporting institutions/entities shall register on the notified portal for obtaining login credentials and submitting requisite cancer case details.

6. Validation and Scrutiny of Data:

- a. The State Cancer Institute, Government Medical College, Jammu and Sher- i-Kashmir Institute of Medical Sciences, Soura shall function as Centres of Excellence for scrutiny, validation and verification of cancer case data submitted under this notification;

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- b. These institutions may requisition additional case-specific information from reporting entities, under intimation to the concerned Chief Medical Officer, wherever required for validation purposes;
- c. The Director, Sher-i-Kashmir Institute of Medical Sciences, Soura shall be the overall Nodal Officer and shall ensure regular transmission of validated data to the National Cancer Registry Programme maintained by the Indian Council of Medical Research (ICMR).

7. Confidentiality of Data:

All information collected under this notification shall be treated as strictly confidential and shall be used solely for public health surveillance, epidemiological research, treatment planning, policy formulation and allied governmental purposes. Personally identifiable information shall not be disclosed except in accordance with law. Data shall be securely stored, processed and transmitted.

8. Implementation:

The Director, Sher-i-Kashmir Institute of Medical Sciences, Soura; Principal, Government Medical College, Jammu; Director Health Services, Jammu; and Director Health Services, Kashmir shall take necessary steps for effective implementation of this notification.

By Order of the Lieutenant Governor.


(M. Raju) IAS

Commissioner/Secretary to the Government
Health & Medical Education Department

No: HME-GRS/40/2026-01 (CC: 7749420)

Dated: 21.05.2026